

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No.134 of 2020**

**In the matter of :**

**Macquarie SBI Infrastructure Investments  
Pte. Ltd. & Anr.**

**...Appellants**

**Vs.**

**Soham Renewable Energy India Pvt. Ltd.  
& Ors.**

**...Respondents**

**Present:**

**For Appellants:**

**Ms. Arun Kathpalia and Mr. Krishnendu  
Dutta, Senior Advocates, Mr. Karthik  
Somasundram and Ms. Sonam Gupta  
Advocates**

**For Respondents:**

**Mr. Udaya Holla, Senior Advocate, Mr. RV  
Goutham ,Ms. Anuradha Agnihotri, Advocates  
For R-7, Ms. Neha Mathen, Advocate for R-2 to  
6.**

**ORDER**

**(Through Virtual Mode)**

**24.08.2020 :** Mr. Udaya Holla, the Learned Senior Advocate for R-2 to 6 seeks time to file Reply/Response and accordingly he is granted ten days time to file Reply/Response. Likewise Ms. Anuradha Agnihotri, Learned Counsel for R-7 seeks time to file Reply/Response accordingly she is granted ten days time to file Reply/Response on behalf of R-7. In respect of R- 1 & 8 Notices are ordered returnable by **07.09.2020**. The Learned Counsel for R-1, 7 are directed to serve a copy of Reply/Response of the concerned Respondents to the Learned Counsel for the Appellant four days before the next date of hearing.

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Let the Requisites be filed alongwith a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode also. Also Notice is permitted to be served on the Respondent through Speed Post.

The Registry is directed to list the matter on **7<sup>th</sup> September,2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

sr/nn